

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 310**  
TO BE ANSWERED ON: 12.12.2018

**DATA PROTECTION BILL**

**310 SHRI K. ASHOK KUMAR:**  
**SHRI B. VINOD KUMAR:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the Government has sought suggestions and feedback from the General Public on the draft personal data protection Bill; if so, the details thereof along with the details of the bill;
- (b) whether it is also true that the draft of Personal Data Protection Bill, 2018, restricts and imposes condition on the cross border transfer of personal data, and suggests setting up of Data Protection Authority of India to prevent any misuse of personal information and to assure citizens of safe and secure digital communication and infrastructure; and
- (c) if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI S.S. AHLUWALIA)

(a): Yes, Sir. Ministry of Electronics and Information Technology published the draft at its website and solicited comments from General Public on the Draft Personal Data Protection Bill-2018, from 16<sup>th</sup> August 2018 onwards. The last date of submission of comments was 10th October 2018.

(b) and (c): The Draft Personal Data Protection Bill is available at <http://meity.gov.in/data-protection-framework>

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